

areas; conservation of critical ecosystems as Biosphere Reserves; and stimulation of environmental awareness and public participation in eco-development activities.

Ocean Development during Sixth Plan

321. SHRI SHIVA CHANDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government are considering a specific plan for Ocean Development; specially during the Sixth Plan period;

(b) if so, what are the details thereof; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, OCEAN DEVELOPMENT AND THE DEPARTMENT OF NON-CONVENTIONAL ENERGY SOURCES IN THE MINISTRY OF ENERGY (SHRI C. P. N. SINGH: (a) to (c) A detailed profile regarding Ocean Development is under preparation.

322 [Transferred to the 12th October, 1982.]

323. [Transferred to the 11th October, 1982.]

Dowry deaths during 1981

324. SHRI SHRIKANT VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of dowry deaths in the country in the year 1981; and

(b) what are the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) The State Governments and Union

Territory Administrations are responsible for enforcing law relating to offences. No data in regard to the number of dowry deaths in the country in the year 1981 is compiled on all India basis as crime is a state subject.

(b) Detailed instructions were issued to all State Governments and Union Territory Administration except Jammu & Kashmir and Sikkim on the subject on 13th August, 1982. A copy of the instructions issued is laid on the Table of the House. [See Appendix CXXIV, Annexure No. 19].

Deaths due to consumption of Illicit liquor

325. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of human lives lost and persons permanently disabled due to consumption of illicit liquor in the country during the year 1980-81 and so far in 1982; and

(b) what effective measures have been proposed to be taken to prevent the production and consumption of illicit liquor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) and (b) No data in regard to the number of human lives lost and persons permanently disabled due to consumption of illicit liquor in the country during the year 1980-81 and so far in 1982 is compiled on all India basis as crime is a State subject. Liquor offences are regulated under the Indian Penal Code, Excise and Prohibition laws of the State Governments and Union Territory Administrations. Production, manufacture, possession, transport, purchase and sale of intoxicant liquor falls within the jurisdiction of the State Governments and Union Territory Administrations. Measures to check the production, sale etc. of spurious liquor are taken by